

MINUTES OF THE MEETING No. 52/11 dated 30.3.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P. Srivastava, Deptt. C&PC (Chem.Div)
4. Shri S.K Aggarwal, DC (MSME)
5. Shri Nand Lal, DIPP
6. Shri A.K. Cashyap, Dy.DGFT
7. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.51/11 for confirmation and confirmed and adopted the same without any change.

Case No M-363 NC No.52/11 Dated 30.3.11	M/ s Bella Premier Happy Hygienecare (P) Ltd, F.No.01/83/50/1054/AM09/DES-IV Lic.No.3510025320 dated 5.12.2008
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Sanitary Napkins Ultra Thin (Perfecta Maxi Green Drainette A9, Perfecta Maxi Blue Drainette A9) Length 285+/-10 mm width 160+/-5 mm, wt. 10+/-1 gm	1 No.

Import Item

S.No.	Description of Item	Quantity in Grams
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1.	Air Laid, 65 MM width, 160+/-10 GSM (Cellulose Pulp Sheet with SAP)	2.845
2.	Air Laid, 95 MM width, 80+/-10 GSM (Cellulose Pulp Sheet)	2.052
3.	Polyethylene Perforated Film/Perforated Non Woven (180-185 mm width, 20-25 GSM)	1.569
4.	PE Breathable Film, 180 mm width (30-36 GSM)	1.860
5.	Silicone paper 45 mm width, printed (35-48 GSM)	0.434
6.	Silicone paper 20 mm width, (35-48 GSM)	0.101
7.	Construction Adhesive (hot melt adhesive)	0.252
8.	Positioning Adhesive (hot melt adhesive)	0.138
9.	Adhesive NW 1120 (adhesive SAP)	0.016
10.	PE Film for Individual Packing 220 mm width, 25-40 GSM	As per packing policy
11.	Bag Perfecta (Poly Bag of Rel. size)	- do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-364 NC No.52/11 Dated 30.3.11	M/ s Rallis India Ltd, Mumbai F.No.01/83/50/171/AM05/DES-IV RLA F.No.03/24/40/464/AM05 Lic.No.0310273602 dated 8.6.2004
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 30.3.2011, the Committee decided to amend the description of Import Item No.3 & 10 to read as under:-

Import Item

S.No.	From	To
3.	1-4 DIOXAN C	1-4 DIOXAN
10.	SODIUM METHOXIDE SOLUTION	SODIUM METHOXIDE 28% MIN OR SODIUM METHYLATE 28% MIN.

The quantity and other description mentioned in the minutes of ALC M.No. 12/83 dated 7.7.2004 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-365 NC No.52/11 Dated 30.3.11	M/ s Rallis India Ltd, Mumbai F.No.01/83/50/910/AM07/DES-IV RLA F.No.03/95/40/545/AM07 Lic.No.0310396829 dated 28.8.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 30.3.2011, the Committee decided to amend the description of Import Item to read as under:-

Import Item

From	To
1-(4-Chloro Phenyl) Dimethyl Pentanone	Pentanone (1-4 Dichloro Phenyl Dimethyl Pentanone)

The quantity and other description mentioned in the minutes of ALC M.No. 44/07 dated 14.2.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-366 NC No.52/11 Dated 30.3.11	M/ s Ashi India Glass Ltd, New Delhi F.No.01/83/50/861/AM09/DES-IV RLA F.No.05/24/40/815/AM07 Lic.No.0510197127 dated 2.1.2007
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The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 28.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Double Layer Laminated Safety Glass	1 Sq. Meter.

Import Item

S.No.	Description of Item	Quantity in Grams
1.	Float Glass (2 MM+/-0.2 MM)	1.2 Sq. Mtr./Sq. Mtr. of relevant thickness in export product
2.	Float Glass (2.5 MM+/-0.2 MM)	- do -
3.	Polyvinyl Butyral Film (0.38 MM)	1.1 Sq. mtr./Sq. mtr. content in export product
4.	Ceramic Ink	0.015 Kg
5.	Auto Encap Bi-Lam	1.1 Sq. mtr./Sq. mtr. content in export product
6.	Thinning Oil	0.0015 grams
7.	Mirror Button	Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-367 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, F.No.01/83/50/1163/AM09/DES-IV RLA F.No.03/94/40/790/AM09 Lic.No.0310502896 dated 19.1.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 30.3.2011, the Committee decided to amend the quantity of Import Item to read as under:-

Import Item

From	To
	As approved by Norms Committee-IV
	-Do-
	-Do-

The quantity and other description mentioned in the minutes of ALC M.No. 51/83 dated 25.3.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-368 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, F.No.01/83/50/963/AM09/DES-IV RLA F.No.03/94/40/671/AM09 Lic.No.0310493251 dated 6.11.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 30.3.2011, the Committee decided to amend the quantity of Import Item to read as under:-

Import Item

From	To
	As approved by Norms Committee-IV
	-Do-
	-Do-

The quantity and other description mentioned in the minutes of ALC M.No. 1/83 dated 1.4.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-369 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, F.No.01/83/50/366/AM10/DES-IV RLA F.No.03/94/40/350/AM10 Lic.No.0310532015 dated 3.8.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 30.3.2011, the Committee decided to amend the description of export item, enhance quantity of Import Item No.1 viz N-Butanol and correct the

spelling mistakes in import item S.No.2 & 3 to read as under:-

Export Item

From	To
Chemical SR 1008 containing 90% N-Butoxymethyl Acrylamide and 10% Mix Xylene	SR-1008 (N-Butoxy Methyl Acrylamide in Butyl Alcohol/Xylene Solution

Import Item

S.No.	From	To
1.		As approved by Norms Committee-IV
2.		-do-
3.		-do-

The other quantity and description mentioned in the minutes of ALC M.No. 28/83 dated 7.10.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-370 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, F.No.01/83/50/232/AM10/DES-IV RLA F.No.03/94/40/1197/AM08 Lic.No.0310463223 dated 28.2.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 30.3.2011, the Committee decided to amend the description of export item and enhance the quantity of import item No.1 viz n-Butanol to read as under:-

Export Item

From	To
Chemical SR 1008 containing 90% N-Butoxymethyl Acrylamide and 10% Mix Xylene	SR-1008 (N-Butoxy Methyl Acrylamide in Butyl Alcohol/Xylene Solution

Import Item

From	To
	As approved by Norms Committee-IV

The other quantity and description mentioned in the minutes of ALC M.No. 50/83 dated 18.3.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-371 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, F.No.01/83/50/537/AM09/DES-IV RLA F.No.03/94/40/332/AM09 Lic.No.0310478674 dated 15.7.2008
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The Committee considered the case as per agenda . The Committee noted that there is no documentary proof of having got the input details duly revised/amended by RLA, after revising the process/input items viz., removing of Toluene and using of Clycerol Mono Oleate and Boric Acid instead. The Committee decided, based on the oral comments of Technical Authority, that in the absence of proof of furnishing such information to RLA concerned earlier, enhancement of quantity is not possible.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-372 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketel Chemical (I) Pvt. Ltd, F.No.01/83/50/244/AM09/DES-IV RLA F.No.03/94/40/1277/AM08 Lic.No.0310464286 dated 10.3.2008
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The Committee considered the case as per agenda . The Committee noted that there is no documentary proof of having got the input details duly revised/amended by RLA, after revising the process/input items viz., removing of Toluene and using of Clycerol Mono Oleate and Boric Acid instead. The Committee decided, based on the oral comments of Technical Authority, that in the absence of proof of furnishing such information to RLA concerned earlier, enhancement of quantity is not possible.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-373 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketal Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/50/1214/AM09/DES-IV RLA F.No.03/94/40/704/AM09 Lic.No.0310491951 dated 24.10.2008
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/52/2009-Ch.II dated 25.5.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chemical: Organic Mixture, Trade Name: D 5 (Mannich Base / Complex Salt of Condensed Product of Dodecyl Phenol, Ethylenediamine, Paraformaldehyde and di-n- butylamine	1 Kg	As approved by Norms Committee- IV	-Do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-374 NC No.52/11 Dated 30.3.11	M/ s Dorf Ketal Chemicals (I) Pvt. Ltd, Mumbai F.No.01/87/50/113/AM10/DES-IV RLA F.No.03/94/40/1057/AM09 Lic.No.0310526499 dated 30.6.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/50/2006-Ch.II dated 29.3.2011, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Chemical Surfactant, Trade Name SR 1121 / YS SR 1121 (Containing Nonyl Phenol Formaldehyde Para Tertiary Amyl Phenol Ethoxylated Resin	1 Kg	As approved by Norms Committee-IV	-Do-

Active content: 19.25%)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-375 NC No.52/11 Dated 30.3.11	M/ s Meghmani Pigments, Ahmedabad F.No.01/83/162/297/AM10/DES-IV
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.4.2011.

Case No M-376 NC No.52/11 Dated 30.3.11	M/ s Nagar Haveli Perfumes & Aromatis, Mumbai F.No.01/83/50/815/AM09/DES-IV RLA F.No.03/95/40/393/AM09 Lic.No.0310487431 dated 23.9.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.4.2011.

Case No M-377 NC No.52/11 Dated 30.3.11	M/ s Rallis (I) Ltd, Mumbai F.No.01/83/50/97/AM11/DES-IV RLA F.No.03/95/40/0084/AM11 Lic.No.0310572949 dated 6.5.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.4.2011.

Case No M-378 NC No.52/11 Dated 30.3.11	M/ s Devashish Polymers (P) Ltd, F.No.01/83/162/2091/AM08/DES-IV RLA F.No.03/94/40/1061/AM08 Lic.No.0310458963 dated 24.1.2008
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The Committee considered the case as per agenda . As per written recommendation of DIPP dated 30.3.2011, the Committee decided to approve

the norms, based on the decision of Norms Committee in its M.No.44/82 ALC-I/2003 dated 25.2.2004, for similar export and import items, as under:-

Export Item	Qty.	Import Item	Qty.
Fluoroelastomer Compound Sheet (Vulcanised/Unvulcanised) (Containing 82+/-1% Fluoroelastomer Rubber content	1 Kg	1. Fluoroelastomer Rubber 2. Carbon Black 3. Magnesium Oxide 4. Calcium Hydroxide	0.832 Kg 0.122 Kg 0.025 Kg 0.041 Kg

The above decision to approve norms or the quantities of input items as applied by the firm, whichever is less, for this export product for the purpose of para 4.7 of HBP only.

The above decision is in supersession of earlier decision of NC M.No.25/83 dated 24.1.2008.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-379 NC No.52/11 Dated 30.3.11	M/ s Clariant Chemicals (I) Ltd, Mumbai F.No.01/83/50/398/AM11/DES-IV RLA F.No.03/94/40/142/AM11 Lic.No.0310574033 dated 13.5.2010
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The Committee considered the case as per agenda . As per deliberations, as agreed to by the Technical Authority (Deptt. of C&PC(Chem.Div), the Committee decided to correct the description of Export Item, to read as under:-

Export Item

From	To
Sodium Salt of Phenol Sulfonic acid Polymer with Formaldehyde and Urea 89%, and Disodium Phthalate 11% (TANICOR PWD -IN p)	Sodium Salt of Phenol Sulfonic acid Polymer with Formaldehyde and Urea 89%, and Disodium Phthalate 11% (TANICOR PWB -IN p)

The quantity and other description mentioned in the minutes of ALC M.No. 37/83 dated 15.12.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 52/83-ALC1/2010 MEETING DATE : 30.03.2011

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 27.4.2011..			

2	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:27.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 27.4.2011..

3	Case No.: 538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 27.4.2011..			

4	Case No.: 7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Approved
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNT/01/09-10/8419 dt. 28.2.2011 stating that the weighted average yield comes to 6.34% whereas the firm has applied at 6 % yield, the Committee decided to approve the case at 6.34% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Turmeric	7.31 MT	Turmeric	115.27 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

5	Case No.: 9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.4.2011.			

6	Case No.: 4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Rejected
	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 23/9/2010 followed by reminder dated 17.1.2011. issued by this office .			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Printing Ink concentrate Yellow (Printing Ink) (Containing Pigment 25%+/-1%, Solid Content 40%+/-2%)	1.0 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Yellow (Relevant)	0.2625 Kg
2.	Nitro Cellulose (Solids 65% to 70%) (Binder)	0.2238 Kg
3.	Normal Propyl Acetate (Solvent)	0.336 Kg
4.	Ethyl Alcohol denatured (Solvent)	0.1575 Kg
5.	Ink Additive (Stabilizer)	0.0315 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Printing Ink concentrate Red (Printing Ink) (Containing	1.0 Kg

Pigment 25%+/-2%, Solid Resin 20%+/-2%)

Import Item

S.No.	Description of Item	Quantity
1.	Pigment Rel (Relevant)	0.25 Kg
2.	Nitro Cellulose (Solids 65% to 70%) (Binder)	0.20 Kg
3.	Normal Propyl Acetate (Solvent)	0.15 Kg
4.	Ethyl Alcohol denatured (Solvent)	0.37 Kg
5.	Ink Additive (Stabilizer)	0.03 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:

Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:-

Export Item:

S.No.	Description of Item	Quantity
1.	Writing & Printing Paper, MG Poster Paper, Copier Paper, Tissue Paper	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Waste paper (All Types)	1.39 Kg
2 to 13.	As per application	As applied for (up to 3% of FOB value)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
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10	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:27.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.4.2011.				

11	Case No.:9/42/83-ALC1/2010	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00777/AM11/	RLA File :03/94/040/00120/AM11/	Lic.No/Date:0310585210 27.07.2010	Defer Date:27.04.2011
Decision : The Committee considered the case as per agenda. Since no data is available on line, the case was deferred for four weeks. Accordingly the case may be re-listed on 27.4.2011.				

12	Case No.:27/34/83-ALC1/2010	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00618/AM11/	RLA File :31/24/040/00075/AM11/	Lic.No/Date:3110044386 18.08.2010	Defer Date:27.04.2011
Decision : The Committee considered the case as per agenda. The Committee noted that reply from the firm has been handed over to Technical Authority (Deptt. of C&PC(Chem.Div.) in the meeting on 30.3.2011. Accordingly the case may be re-listed on 27.4.2011.				

13	Case No.:19/34/83-ALC1/2010	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00610/AM11/	RLA File :34/24/040/00109/AM11/	Lic.No/Date:3410027779 24.08.2010	Defer Date:27.04.2011
Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(Chem Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27/4/2011.				

14	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:27.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011				

15	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:27.04.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011

16	Case No.: 4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011			

17	Case No.: 5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011			

18

Case No.:7/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status :Case Approved
HQ File :01/83/050/00414/AM11/	RLA File :03/94/040/00510/AM11/	Lic.No/Date:0310590893 03.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:-			
<u>Export Item:</u>			
S.No.	Description of Item	Quantity	
1.	Printing Ink concentrate Red (Printing Ink) (Containing Pigment 25%+/-1%, Solid Resin 20%+/-2%)	1.0 Kg	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Pigment Red (Relevant)	0.25 Kg	
2.	Nitro Cellulose (Solids 65% to 70%) (Binder)	0.20 Kg	
3.	Normal Propyl Acetate (Solvent)	0.336 Kg	
4.	Ethyl Alcohol denatured (Solvent)	0.21 Kg	

5.	Ink Additive (Stabilizer)	0.03 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

19

Case No.:8/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
HQ File :01/83/050/00415/AM11/	RLA File :03/94/040/00506/AM11/	Lic.No/Date:0310590894 03.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:-			
<u>Export Item:</u>			
S.No.	Description of Item	Quantity	
1.	Printing Ink concentrate Yellow (Printing Ink) (Containing Pigment 25%+/- 1%, Solid Content 40%+/-2%)	1.0 Kg	
Import Item			
S.No.	Description of Item	Quantity	
1.	Pigment Yellow (Relevant)	0.2675 Kg	
2.	Nitro Cellulose (Solids 65% to 70%) (Binder)	0.2060 Kg	
3.	Normal Propyl Acetate (Solvent)	0.336 Kg	
4.	Ethyl Alcohol denatured (Solvent)	0.1575 Kg	
5.	Ink Additive (Stabilizer)	0.0309 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:18/42/83-ALC1/2010	Party Name:GUJARAT ALKALIES & CHEMICALS LTD	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00786/AM11/	RLA File :34/24/040/00143/AM11/	Lic.No/Date:3410028039 21.09.2010	Defer Date:27.04.2011
	Decision :The Committee considered the case as per agenda and noted that reply from the firm has been sent to Deptt. of C&PC(Chem Div.) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

Case No.:10/34/83-ALC1/2010	Party Name:STERLING BIOTECH LTD.	Meet No/Date:52/83-ALC1/2010	Status:Case
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21			30.03.2011	Deferred
	HQ File :01/83/050/00601/AM11/	RLA File :34/24/040/00252/AM10/	Lic.No/Date:3410028119 28.09.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.2.2011 followed by reminder dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 27.4.2011..			

22	Case No.:8/34/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00599/AM11/	RLA File :34/24/040/00144/AM11/	Lic.No/Date:3410028138 29.09.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 22.3.2010 have requested to give some time to give reply to the D/L. The Committee accordingly decided to defer the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

23	Case No.:8/28/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
	HQ File :01/83/050/00484/AM11/	RLA File :10/24/040/00057/AM11/	Lic.No/Date:1010040364 30.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided of Spices Board vide Letter No.MKT/FNP/03/09-10/8450 dt. 28.2.2011 stating that the weighted average yield comes to 13.82 % whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	53.86 MT	Light Black Pepper (Light Berries)	299.23 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.:11/28/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00487/AM11/	RLA File :08/24/040/00023/AM11/	Lic.No/Date:0810092686 30.09.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.12.2010 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 17.1.2011 issued by this office. Accordingly the case may be re-listed on 27.4.2011..			

	Case No.:14/28/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
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25	HQ File :01/83/050/00490/AM11/	RLA File :10/24/040/00030/AM11/	Lic.No/Date:1010040371 30.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/93/2010-Ch.II dated 8.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Diphenyl Guanidine (Coated with process oil)	1 Kg	Diphenyl Guanidine (uncoated)	1.00 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

26	Case No.:53/34/83-ALC1/2010	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00644/AM11/	RLA File :03/94/040/00727/AM11/	Lic.No/Date:0310601395 15.11.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 11.1.11 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

27	Case No.:7/44/83-ALC1/2010	Party Name:FINOTEX FIBRECAST,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00830/AM11/	RLA File :31/24/040/00190/AM11/	Lic.No/Date:3110045892 13.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

28	Case No.:1/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00727/AM11/	RLA File :17/24/040/00159/AM08/	Lic.No/Date:1710003635 22.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

29	Case No.:2/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00728/AM11/	RLA File :17/24/040/00055/AM09/	Lic.No/Date:1710003637 22.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of			

C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.

30	Case No.:3/40/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00729/AM11/	RLA File :17/24/040/00087/AM09/	Lic.No/Date:1710003638 22.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide lette dated 14.2.2011 and 16.3.2011.. Accordingly the case may be relisted on 27.4.2011			

31	Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011			

32	Case No.:10/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00736/AM11/	RLA File :10/24/040/00084/AM11/	Lic.No/Date:1010041260 27.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011			

33	Case No.:11/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00737/AM11/	RLA File :10/24/040/00083/AM11/	Lic.No/Date:1010041261 27.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011			

34	Case No.:12/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00738/AM11/	RLA File :10/24/040/00076/AM11/	Lic.No/Date:1010041262 27.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.3.2011.. Accordingly the case may be relisted on 27.4.2011			

35	Case No.:13/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00739/AM11/	RLA File :10/24/040/00077/AM11/	Lic.No/Date:1010041263 27.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

36	Case No.:20/40/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00746/AM11/	RLA File :04/24/040/00255/AM11/	Lic.No/Date:0410120175 28.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.3.2011 issued by this office. Accordingly the case may be re-listed on 27.4.2011			

37

Case No.:22/40/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status :Case Approved
HQ File :01/83/050/00748/AM11/	RLA File :04/24/040/00238/AM11/	Lic.No/Date:0410120178 28.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.7/19/2011-TSW/ dated 29.3.2011, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Solder Paste (Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5%, and 11.5% Paste Flux OM 338T).	1 Kg	1. Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5%	0.8938 Kg
		2. Paste Flux OM 338T	0.1162 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.:23/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00749/AM11/	RLA File :10/24/040/00078/AM11/	Lic.No/Date:1010041290 30.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

39	Case No.:24/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00750/AM11/	RLA File :10/24/040/00080/AM11/	Lic.No/Date:1010041295 30.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

40	Case No.:25/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00751/AM11/	RLA File :10/24/040/00088/AM11/	Lic.No/Date:1010041296 30.12.2010	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

41	Case No.:1/38/85-ALC3/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/85/050/00173/AM11/	RLA File :10/24/040/00101/AM11/	Lic.No/Date:1010041539 19.01.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

42	Case No.:4/44/83-ALC1/2010	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00827/AM11/	RLA File :05/23/040/00295/AM11/	Lic.No/Date:0510282250 24.01.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div.) on 17.3.2011 defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

43	Case No.:8/44/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
	HQ File :01/83/050/00831/AM11/	RLA File :03/95/040/00872/AM11/	Lic.No/Date:0310612488 25.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.

Self Adhesive paper (160 GSM +/-10%) with Adhesive Coating Weight of 22 GM/SQM	1 Kg	1. Chromo paper (75 GSM+/-10%) 2. Adhesive (55% Solid) (Water based) 3. Silicon Coated Paper (62 GSM +/-10%)	1.04 Sq. meter 0.042 Kg 1.04 Sq. meter
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:9/44/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00832/AM11/	RLA File :10/24/040/00098/AM11/	Lic.No/Date:1010041593 25.01.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

45	Case No.:10/44/83-ALC1/2010	Party Name:HINDUSTAN COMPOSITES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00833/AM11/	RLA File :03/94/040/00553/AM07/	Lic.No/Date:0310612495 25.01.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 27.4.2011..			

46	Case No.:11/44/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00834/AM11/	RLA File :03/94/040/00438/AM11/	Lic.No/Date:0310612496 25.01.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

47	Case No.:2/48/83-ALC1/2010	Party Name:BHAVIN INDUSTRIES	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00927/AM11/	RLA File :03/94/040/00939/AM11/	Lic.No/Date:0310616181 15.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. Accordingly the case may be re-listed on 27.4.2011.			

Case No.:4/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:52/83-ALC1/2010	Status:Case
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48			30.03.2011	Deferred
	HQ File :01/83/050/00929/AM11/	RLA File :03/95/040/00905/AM11/	Lic.No/Date:0310616537 17.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

49	Case No.:5/48/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00930/AM11/	RLA File :03/95/040/00908/AM11/	Lic.No/Date:0310616538 17.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

50	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

51	Case No.:6/48/83-ALC1/2010	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00931/AM11/	RLA File :05/23/040/00331/AM11/	Lic.No/Date:0510284228 18.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

52	Case No.:7/48/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00932/AM11/	RLA File :05/23/040/00320/AM11/	Lic.No/Date:0510284229 18.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

53	Case No.:8/48/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00933/AM11/	RLA File :09/24/040/00341/AM11/	Lic.No/Date:0910045588 18.02.2011	Defer Date:27.04.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.

54	Case No.: 10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

55	Case No.: 11/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00936/AM11/	RLA File :10/24/040/00106/AM11/	Lic.No/Date:1010041844 21.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

56	Case No.: 12/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00937/AM11/	RLA File :10/24/040/00109/AM11/	Lic.No/Date:1010041845 21.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

57	Case No.: 13/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00938/AM11/	RLA File :10/24/040/00096/AM11/	Lic.No/Date:1010041839 21.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

58	Case No.: 14/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status: Case Deferred
	HQ File :01/83/050/00939/AM11/	RLA File :10/24/040/00102/AM11/	Lic.No/Date:1010041840 21.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

59	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

60	Case No.:16/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00941/AM11/	RLA File :10/24/040/00104/AM11/	Lic.No/Date:1010041842 21.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

61	Case No.:17/48/83-ALC1/2010	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/00942/AM11/	RLA File :02/24/040/00208/AM11/	Lic.No/Date:0210155153 22.02.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

62	Case No.:5/52/83-ALC1/2010	Party Name:EURO EXPO	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01091/AM11/	RLA File :05/23/040/00352/AM11/	Lic.No/Date:0510286095 15.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 27.4.2011.			

63

Case No.:6/52/83-ALC1/2010	Party Name:VIKAS GLOBALONE LIMITED		Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved
HQ File :01/83/050/01092/AM11/	RLA File :05/24/040/00404/AM11/		Lic.No/Date:0510286107 15.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/38/2010/Ch.II dated 24.6.2010, the Committee decided to approve the case on repeat basis as under:-				
Export Item	Qty.	Import Item	Qty.	

Tin Stabilizer (Methyl Tin Mercaptide/Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate)	1 Kg	1. Tin Ingot 2. 2-Ethyl Hexyl Thio Glycolate	0.220 Kg 0.760 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	Case No.:7/52/83-ALC1/2010	Party Name:ARCHIES LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01093/AM11/	RLA File :05/23/040/00356/AM11/	Lic.No/Date:0510286268 16.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

65	Case No.:1/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01087/AM11/	RLA File :08/24/040/00356/AM11/	Lic.No/Date:0810097328 17.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

66	Case No.:2/52/83-ALC1/2010	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01088/AM11/	RLA File :08/24/040/00357/AM11/	Lic.No/Date:0810097329 17.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

67	Case No.:8/52/83-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01094/AM11/	RLA File :03/95/040/00390/AM11/	Lic.No/Date:0310621787 17.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

68	Case No.:9/52/83-ALC1/2010	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01095/AM11/	RLA File :03/95/040/00960/AM11/	Lic.No/Date:0310621797	Defer

68			17.03.2011	Date:27.04.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011				

69	Case No.:10/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01096/AM11/	RLA File :03/94/040/01095/AM11/	Lic.No/Date:0310621823 17.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

70	Case No.:11/52/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01097/AM11/	RLA File :03/94/040/01094/AM11/	Lic.No/Date:0310621873 17.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

71	Case No.:3/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01089/AM11/	RLA File :10/24/040/00130/AM11/	Lic.No/Date:1010042162 18.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

72	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

73	Case No.:12/52/83-ALC1/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01098/AM11/	RLA File :03/95/040/00873/AM11/	Lic.No/Date:0310621982 18.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011

74	Case No.:13/52/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01099/AM11/	RLA File :03/95/040/00776/AM11/	Lic.No/Date:0310622028 18.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

75	Case No.:14/52/83-ALC1/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01100/AM11/	RLA File :03/95/040/00977/AM11/	Lic.No/Date:0310622089 18.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

76	Case No.:15/52/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Deferred
	HQ File :01/83/050/01101/AM11/	RLA File :03/94/040/01062/AM11/	Lic.No/Date:0310622219 21.03.2011	Defer Date:27.04.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011			

Case No.:16/52/83-ALC1/2010	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:52/83-ALC1/2010 30.03.2011	Status:Case Approved						
HQ File :01/83/050/01102/AM11/	RLA File :04/24/040/00322/AM11/	Lic.No/Date:0410122688 21.03.2011	Defer Date:						
Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 30.3.2011, the Committee decided to approve the case as under:- <u>Export Item:</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Magnetran Coated Float Glass</td><td>100000 Sq. meter 1500 MT</td></tr></table> <u>Import Item</u>				S.No.	Description of Item	Quantity	1.	Magnetran Coated Float Glass	100000 Sq. meter 1500 MT
S.No.	Description of Item	Quantity							
1.	Magnetran Coated Float Glass	100000 Sq. meter 1500 MT							

S.No.	Description of Item	Quantity
1.	Silica Sand	1363 Kg
2.	Soda Ash (Sodium Carbonate Dense)	412427 Kg
3.	Sodium Sulphate	16497 Kg
4.	Iron Oxide	2999 Kg
5.	Sodium Nitrate	239.8 Kg
6.	Nickel Oxide	930.9 Kg
7.	Cobalt Oxide	254.8 Kg
8.	Selenium	10.49 Kg
9.	PMMA Base Interlevant Powder	69.13 Kg
10.	Furnace Oil	Not allowed
11.	Wood: Wood Pine	As per packing policy
12.	Polyester Ratched Assembly (tie down with J hook on Ratched Buckle fixed)	- do -
13.	Unit Clay Tyvek (Bentonite)	- do -
14.	Cargo Dry	- do -
15.	Alumimum Foil	- do -
16.	Nickle Chromoum Sputtering Targets on Stainless Steel Core	46.3 Kg
17.	Titanium Sputtering Targets on Stainless Steel Core	4.79 Kg
18.	Niobium Sputtering Targets on Stainless Steel Core	163.87 Kg
19.	Silver Sputtering Targets on Stainless Steel Core	34.69 Kg
20.	Zinc Aluminium Sputtering Targets on Stainless Steel Core	129.7 g
21.	Silicon Aluminium Sputtering Targets on Stainless Steel Core	127.8 MT
22.	Titamoi, Oxide Sputtering Targets on Stainless Steel Core	7.50 MT
23.	.Zn Sn Al Sputtering Targets on Stainless Steel Core	25.9 Kg

Furnace Oil is not recommended since as per EXIM Policy under para 4.7 fuel can not be allowed.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:17/52/83-ALC1/2010

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:52/83-ALC1/2010
30.03.2011

Status:Case
Deferred

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.4.2011

Date:15.04.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer